

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 107/MP/2019

Subject : Petition under Section 66 and 79 of the Electricity Act, 2003 read with Regulation 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition & issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondent, National Load Despatch Centre, to effect accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) Mechanism and consequent reliefs.

Petitioner : Ratedi Wind Power Private Limited (RWPPPL)

Respondent : National Load Despatch Centre (NLDC)

Date of Hearing : 25.11.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Swapna Seshadri, Advocate, RWPPPL
Shri Ashok Rajan, NLDC
Shri Alok Mishra, NLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, holding that the Petitioner is entitled to revalidate accreditation and registration of REC for the Petitioner's Project with effect from 1.9.2018 to 4.12.2018 under the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 (REC Regulations). Learned counsel submitted that the issue involved in the Petition is already covered by the various orders of the Commission, namely, order dated 2.3.2017 in Petition No. 308/MP/2015 (Nu Power Renewables Private Limited and Anr. v. NLDC and Anr.), order dated 9.11.2017 in Petition No. 141/MP/2017 (Rai Bahadur Seth Shreeram Narasingdas Pvt. Ltd. v. NLDC and Ors.), dated 11.2.2019 in Petition No.22/MP/2019 (Mirra and Mirra Industries v. NLDC and Anr.) and order dated 11.2.2019 in Petition No. 129/MP/2018 (Shalimar Visuals Private Ltd. v. NLDC and Anr.)

2. The Representative of the Respondent, National Load Despatch Centre submitted that NLDC has acted as per Clause 4.1(h) of the REC Regulations.

3. After hearing the learned counsel for the Petitioner and the representative of the Respondent, the Commission reserved order in the matter.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Legal)